

1. O.A. No. 060/00118/2014

Harminder Singh Vs. U.O.I. & Others

12.02.2014

Present: Mr. Madan Sandhu, counsel for the applicant

1. After arguing for sometime, learned counsel for the applicant submits that the applicant may be permitted to withdraw the O.A., with permission to file it afresh on the same cause of action, with better particulars.
2. Ordered accordingly.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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